

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(12)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER : CA/26 & 27/IB/2017

PETITION NUMBER : CP/531/ (IB)/CB/2017

NAME OF THE PETITIONER(S) : STATE BANK OF INDIA (STRESSED ASSETS
MANAGEMENT BRANCH)

NAME OF THE RESPONDENT(S) : SRI MAHARAJA OIL IMPORTS & EXPORTS INDIA
PVT LTD & IOB

UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

R. IMAYAVARAMBAN
(Remedying & Associates)

Financial creditor

R. Sanyal

1028/RP

1028/RP

R. RAGHAVENDRAN

ORDER

In CA/27/2017, Mr. R. Raghavendran, IRP in person present. Counsel for Financial Creditor, State Bank of India present. The IRP prayed that the Corporate Debtor is not co-operating and sought direction to make available Books of Accounts including soft copies in Tally and the papers with the Corporate Debtor as required and also direct the Corporate Debtor to assist and cooperate in proper and timely manner to facilitate the IRP so that he could perform his duties professionally. The IRP submitted that the copy of this Application stands delivered to the Corporate Debtor, but there is no representation on behalf of the Corporate Debtor. Keeping in view the prayer made by the IRP, we direct the Corporate Debtor to make available Books of Accounts including soft copy in Tally and other papers required by the IRP and to render all cooperation to the IRP so that he could perform his duties well in time; the copy of this order shall be issued to the Corporate Debtor for compliance. Accordingly, CA/27 stands disposed of.

In CA/26/2017 Mr. R. Raghavendran, IRP in person present and prayed to direct the Indian Overseas Bank to recover the payment effected by the Branch after 04.08.2017 in the Accounts of the Corporate Debtor and also the direction to the Directors of the Corporate Debtor to make such contribution to the assets of the Corporate Debtor to the extent of funds diverted.

We direct the **Registry** to issue notice to the Indian Overseas Bank and to the Corporate Debtor. The IRP is also directed to issue private notice to the Corporate Debtor and the Indian Overseas Bank. Put up on **25.10.2017 at 10.30 A.M.**

- Sel -

MEMBER (TECHNICAL)
ghk

- Sel -

MEMBER (JUDICIAL)